

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.639/2022**

IN THE MATTER OF:

Pritpal Sharma

...Applicant

Vs

Govt. of NCT of Delhi & Ors.

...Respondents

**WITH
MISC APPLICATION IN DISPOSED OF CASES NO. 24/2023
IN
ORIGINAL APPLICATION NO. 33/2022**

IN THE MATTER OF:

Ganesh Prasad

...Applicant

Vs

Govt. of NCT of Delhi & Ors.

...Respondents

I N D E X

<u>Si. No.</u>	<u>Particulars</u>	<u>Page No.</u>
1.	Action taken report on behalf of SDM- Mehrauli	1-2
2.	Annexure- A: Copy of the Notice dated 23.06.2025	3
3.	Annexure- B: Copy of the warrant of attachment dated 21.07.2025	4
4.	Annexure- C: Copy of a request letter received from Rinku Singh	5
5.	Annexure- D (Colly): Copy of the letter dated 05.08.2025 received from Sh. Rinku Singh alongwith the DD	6-7
6.	Annexure- E: Copy of the Notice dated 12.08.2025 issued to the occupier to remove the encroachment	8
7.	Annexure- F: Copy of the letter dated 01.09.2025 issued regarding joint action plan for the removal of unauthorized encroachment	9
8.	Annexure- G (Colly): Copy of the report dated 10.09.2025 a submitted by the Range Officer, forest Department alongwith the photographs	10-13

FILED BY:

NEW DELHI

DATED: 13.09.2025

(JYOTI MENDIRATTA)

Advocate for the GNCT of Delhi

Ph: 9811136141

jmalawoffices@gmail.com

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW
DELHI**
ORIGINAL APPLICATION NO. 639/2022

In the matter of:

Pritipal Sharma

... Petitioner

Versus

Govt. of NCT of Delhi & Ors.

... Respondent

**ACTION TAKEN REPORT ON BEHALF OF SUB DIVISIONAL MAGISTRATE
(MEHRAULI)**

MOST RESPECTFULLY SHOWETH

1. It is humbly submitted that in reference to order dated 28.05.2025 passed by the Hon'ble National Green Tribunal Principal Bench, New Delhi in Original Application No. 639/2022 titled as Pritipal Sharma Vs. Govt. of NCT of Delhi & Ors. Notice dated 23.06.2025 has been issued to Violators with the direction to deposit the recovery amount within 15 days failing which action be taken against you i.e. to attach the immovable items. (Copy enclosed as Annexure-A)
2. It is humbly submitted that on 21.07.2025 warrant of attachment issued to Executive Magistrate to attach the property bearing H.No. B-9, Phase-2 Aya Nagar, South Delhi belonging to the violators. (copy enclosed as Annexure-B)
3. It is humbly submitted that on 26.07.2025 the Halqa patwari submitted the report wherein it is mentioned that the property was visited alongwith Tehsildar(Mehrauli). When the process of attachment started sh. Rinku requested that he will submit the recovery amount of Rs. 9,46,080 by 28.07.2025(Monday) the same has been signed by Sh. Rinku.(copy enclosed as Annexure-C)
4. On Dated 05.08.2025 Sh.Rinku Singh has submitted a letter to the office of the undersigned that he has deposited the recovery amount

of Rs. 9,46,080 vide DD No. 411014 dated 02.08.2025 of PNB Bank to DPCC copy of DD enclosed with letter. (copy enclosed as Annexure-D (Colly))

5. Further on dated 05.08.2025 letter received from Forest Department vide which it is requested for removal of encroachment and taking over the possession of alleged property bearing no. G1-2038, Khasra No. 1978, Village Aya Nagar, New Delhi-110047.
6. Further, on dated 12.08.2025 notice was issued to the occupier of the above said land with the direction to remove the encroachment from the said land within 15 days of issue of this notice failing which demolition program will be initiated on the said land. (Copy enclosed as Annexure-E)
7. Further, on dated 01.09.2025 letter issued regarding joint action plan regarding unauthorized encroachment removal on alleged property bearing No. G1-2038, Khasra No. 1978, Village Aya Nagar, New Delhi-110047 on 02.09.2025.(copy enclosed as Annexure-F)
8. Further, on dated 10/09/2025 a report has submitted by the Range Officer, forest Department vide which it is informed that encroachment on the forest land at alleged property bearing No.G1-2038 in Khasra No. 1978, village Aya Nagar has been removed on 02/09/2025, in the presence of revenue officials, Delhi Police and concerned officials from Forest Department.(copy enclosed as Annexure-G(Colly))
9. Based on the above facts, report is being submitted before this Hon'ble Court for kind consideration. Undersigned assures that the orders/direction passed by this Hon'ble Court shall be duly complied in future also.

Submitted please.

Encl: -As above.

WAIROKPAM PUNSHIBA SINGH, I.A.S
SDM (MEHRAULI)





Annexure-A

IN THE COURT OF SUB-DIVISIONAL MAGISTRATE (MEHRAULI)
OLD TEHSIL BUILDING, MEHRAULI, NEW DELHI-110030.

No. F .3(748)/SDM(M)/Rec/2025/ 2090-911

Dated: 23/6/25

NOTICE FOR RECOVERY

To,

Sh. Rinku
 R/oB-9, Phase-2 Aya Nagar,
 South Delhi, Delhi-110047

And

H. No. G1-2035,
 Opp. side of street in front of the Occupier of
 House No. G1-2038, Aya Nagar,
 Delhi-110047

A notice for recovery has been received from In-charge, CMC-II, Delhi pollution control Committee Department of Environment, Govt. of NCT of Delhi regarding recovery of amount **Rs. 9,46,080/-** from "Sh. Rinku R/o B-9, Phase-2 Aya Nagar, South Delhi, Delhi-110047 and Occupier of H. No. G1-2035, Opp. side of street in front of the Occupier of House No. G1-2038, Aya Nagar, Delhi-110047.

Whereas, sufficient time has been given to the accused to deposit the said recovery amount but you have failed to deposit the same in reference to this offices notices.

You are hereby directed to deposit above mentioned dues within 15 days on receipt of this notice failing which further action for the realization of the dues will be taken against you i.e. to attach the immovable items.

(WAIROKPAK PUNSHIBA SINGH, IAS)
 RECOVERY OFFICER-I

Through Halqa Patwari/ Speed Post/ Bailiff/Concerned SHO (Police Station)
 (With the direction to submit the report within a period of three days)





Annexure-B

GOVERNMENT OF NCT OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE(MEHRAULI)
OLD TEHSIL BUILDING, MEHRAULI, NEW DELHI-110030
PHONE: 011-26641772 Email : sdmmehrauli.delhi@nic.in

No.F.3(748)/SDM(M)/Rec/2025/9058-61

Dated: - 21/07/25

WARRANT OF ATTACHMENT U/S 25(3) OF NGT ACT, 2010

Whereas a sum of Rs.9,46,080/- (Rs. Nine Lakhs Forty-Six Thousand Thirty Eighty only) is to be recovered from Sh. Rinku R/o B-9, Phase-2 Aya Nagar, South Delhi, Delhi-110047 And H.No. G1-2035, Opp. Side of Street in front of the Occupier of House No. G1-2038, Aya Nagar, Delhi-110047 as per the recovery certificate issued by Incharge, CMC-II, Delhi Pollution Control Committee, Department of Environment, (GNCT of Delhi) 4th & 5th Floor, ISBT Building, Kashmere Gate, Delhi-110006, Delhi. The Next Date of Hearing in the said case has been fixed for 16.09.2025.

And whereas to recover the above said amount, notices dated 07.03.2025, 11.04.2025 and 23.06.2025 has been issued by this office.

And whereas, sufficient opportunities were given to accused/defaulters i.e. Sh. Rinku Singh R/o B-9, Phase-2 Aya Nagar, South Delhi, Delhi-110047 And H.No. G1-2035, Opp. Side of Street in front of the Occupier of House No. G1-2038, Aya Nagar, Delhi-110047, but he has failed to deposit the said amount.

Now Therefore, I, **Wairokpan Punshiba Singh**, Recovery Officer-I/SDM (Mehrauli), District South in exercise of powers conferred upon me under Section 25(3) of NGT Act, 2010 hereby order to Executive Magistrate (Mehrauli) & along with the Patwari to attach the property bearing H.No. B-9, Phase-2 Aya Nagar, South Delhi, Delhi-110047 with the help of police personnel of the concerned Police Station, and make a proper list of the immovable/movable items (details of inventory) which are lying inside sealed premises in presence of authorized signatory i.e. judgment debtor/ authorized representative. Copy signed by the judgment debtor/other members of the judgment Debtor, and seal that premises where the immovable/movable items are being kept, till further order.

Given under my hand and seal of this Court.

Recovery Officer-I/SDM(Mehrauli)

Dated: -

No.F.3(748)/SDM(M)/Rec/2025

Copy to: -

1. PA to DM (South) for kind information
2. PA to ADM (South) for kind information
3. SHO (Fatehpur) Delhi Police with the direction to provide adequate police staff for execution of this attachment on 26/7/25.
4. Sub Registrar- VA, Old Tehsil Building, Mehrauli New Delhi with the direction that above Mentioned property has been attached in the case of recovery, so the said property should not be transferred to anyone without obtaining NOC from this Sub Division (Mehrauli)

Recovery Officer-I/SDM(Mehrauli)

श्रीमान् श्री,

Annexure-C

आदेश Warrant of Attachment u/s 15(3) of MPT Act,
 2010 पर संख्या NW.F. 3(748)/SDM(14)/Rec/2015/9058-61 dt.
 21/7/25 के अन्तर्गत नाम पर पुरानी / नए पर अज्ञात/सिद्ध नाम
 (174) का मालिक है। नाम पर Sh. Rinkeu s/o Sh. Suresh
 ए.के.के. मिल, नाम पर उपाय अन्तर्गत कार्रवाई द्वारा की गई
 है Sh. Rinkeu ने नाम पर Request की है कि वह Recovery
 Amount Rs. 9,46,080 (रु. 9,46,080) को प्राप्त करने के लिए
 (28-7-25) के अन्तर्गत की गई कार्रवाई को अन्तर्गत
 28-7-2025 की तारीख/Recovery Amount प्राप्त नहीं करी पाया है
 अन्तर्गत कार्रवाई की जाए।

रिज

Annexure-D (COLLY)

(5-11, 09/08/2025)

सेवा
श्रीमान राजेश कुमार शर्मा जी
नई दिल्ली, दिल्ली
नई दिल्ली-110047

B.D.M. MEHRAULI
Date: 05/08/25
DIARY No: 22511

विषय:- धार्मिक पुस्तकें (32/2025, L.P.A No-221/2025, L.P.A No-120/2025)
बिल नं- 24/2025, L.P.A No-33/2025 के सम्बन्ध में दिनांकी 27/08/25
लगा करने के नागर प्रार्थना पत्र

महोदयजी

विश्व मित्र यह है कि विषय में दर्ज प्रार्थनापत्र संख्या बकेल
संख्या के संदर्भ में प्रार्थनापत्र संख्या सं. सं. 9,46,080/43/आ/का
मिला था. उसे प्रार्थनापत्र संख्या सं. सं. 9,46,080/43/आ/का
विषय इस प्रकार है:-

कुल रकम - 9,46,080/- रुपये,

डी डी नं- 111/044, दिनांक 02-08-2025, बैंक का नाम पी.एस.बी.

लगा कर दिनांक 04-08-2025

लिखित विषय के नाम लगा दिया गया उर्फ नाम - DELHI POLLUTION -

CONTROL COMMITTEE
(DPCC)

अतः आपसे प्रार्थना है कि कृपया कृपया उक्त विषय में आशुभ
कार्यवाही करने की कृपा करें। (आपकी आरंभ कृपा होगी)

सलमान

दिनांक

आपका प्रार्थी

रिंक,

रीली-9 Phase-2

आवा नगर, नई दिल्ली-110047

मो.नं- 8860000051

3041

www.livehir

लीमेंसु

विश्व साइकिल दिवस

जी जाजर

मूल्य



आवा गगर, नई दिल्ली (657100)
Aya Nagar, NEW DELHI - 110047

DELHI POLLUTION CONTROL COMMITTEE DPCC

₹ 15,030.00**

₹ 15,030.00**

₹ 15,030.00**

0	1	2	3	4	5	6	7	8	9

DPCC

XAH 411014

International boat

Purchaser: NIKHU

(NOT OVER RS. 946080/-)

AUTHORISED SIGNATORY WITH DPCC No.

DPCC DELHI FINACLE

0000240001

15

- 8
- 7
- 6
- 5
- 4
- 3
- 2
- 1

Handwritten signature and stamp



Annexure-E

OFFICE OF THE SUB-DIVISIONAL MAGISTRATE (MEHRAULI)
REVENUE DEPARTMENT

OLD TEHSIL BUILDING, MEHRAULI, NEW DELHI

Tel. No: 011-26641772(O) email: sdmmehrauli.delhi@delhi.gov.in

File.No. 1532/SDM/STF/MEH/2025/9220-25

Dated: - 12/08/2025

NOTICE

Sub: - Regarding Removal for encroachment and taking over the possession of alleged property bearing No. G1-2038, Khasra No. 1978, Village Aya Nagar, New Delhi-110047.

Whereas, a letter has been received from Range Officer(South), vide which it is requested for removal of encroachment and taking over the possession of alleged property bearing no. G1-2038, Khasra No. 1978, Village Aya Nagar, New Delhi-110047 in reference of the matter titled as "Pritipal Sharma Vs. GNCTD & Ors., OA No. 639/2022" pending before the Hon'ble National Green Tribunal.

Vide the said letter it is requested that necessary action for removal of encroachment on the alleged property, bearing No. G1-2038, Khasra No. 1978, Village Aya Nagar, New Delhi-110047.

In view of above, the violators alleged property, bearing No. G1-2038, Khasra No. 1978, Village Aya Nagar, New Delhi-110047 are directed to remove the encroachment from the said land within 15 days of issue of this notice failing which demolition programme will be initiated on the said land.

(WAIROK PAM BIKSHIBA SINGH, IAS)
STF CONVENER/SDM (MEHRAULI)

To,

1. DCP South Office Complex, Hauz Khas, New Delhi, Delhi-110016 - To deputise security police force.
2. Deputy Conservator of Forest, (South), Department of Forests and Wildlife, GNCTD, Near Karni Shooting Range, Tughlakabad, New Delhi-44.
3. The Action, DJB, Mandir Marg, Saket Institutional Area New Delhi-110017
4. The SHO (Fatehpur Beri), P.S. Fatehpur Beri, New Delhi.
5. Halqua Patwari, Aya Nagar to paste this notice on the alleged property, bearing No. G1-2038, Khasra No. 1978, Village Aya Nagar, New Delhi-110047.

File.No. 1532/SDM/STF/MEH/2025/

Dated:-

Copy for information to :-

1. District Magistrate (South), Revenue Department, M.B. Road, Saket, New Delhi 110068.

(WAIROK PAM BIKSHIBA SINGH, IAS)
STF CONVENER/SDM (MEHRAULI)

Annexure-F



OFFICE OF THE SUB-DIVISIONAL MAGISTRATE (MEHRAULI)
REVENUE DEPARTMENT

OLD TEHSIL BUILDING, MEHRAULI, NEW DELHI

Tel. No: 011-26641772(O) email: sdm@mehrauli.delhi@delhi.gov.in

F.No. 1532/SDM/STF/MEH/2025/ 9423-30 Dated: - 01/09/25

Sub :- Joint action plan regarding unauthorized encroachment removal on alleged property bearing No. G1-2038, Khasra No. 1978, Village Aya Nagar, New Delhi-110047

A joint action to remove the encroachment from alleged property bearing No. G1-2038, Khasra No. 1978, Village Aya Nagar, New Delhi-110047 in reference of the matter titled as "Pritpal Sharma Vs. GNCTD & Ors., OA No. 639/2022" pending before the Hon'ble National Green Tribunal has fixed on 02/09/2025 at 10:00 AM. All the concerned are required to be present i.e. Forest Department, MCD, DJB, SHO Fatehpur Beri, Tehsildar(Mehrauli) alongwith Halqua Patwari(Aya Nagar) for the joint action.

In this regard, The assembly point is 10:00 AM in the Police Station Fatehpur Beri.

(WAIROKRAM PUNSHIBA SINGH)
STF Convenor/SDM (Mehrauli)



To,

1. Deputy Commissioner, South Zone Municipal Corporation of Delhi, Sri Aurobindo Marg, Green Park, Delhi 110016.
2. DCP South Office Complex, Hauz Khas, New Delhi, Delhi 110016
3. Deputy Conservator of Forest,(South), Department of Forests and Wildlife, GNCTD, Near Karni Shooting Range, Tughlakabad, New Delhi-44.
4. The Action, DJB, Mandir Marg, Saket Institutional Area New Delhi-110017
5. The SHO (Fatehpur Beri), P.S. Fatehpur Beri, New Delhi.
6. Tehsildar(Mehrauli).

F.No. 1532/SDM/STF/MEH/2025/

Dated: -

Copy for information to :-

1. The ACS, Urban Development Department, Govt. of NCT of Delhi, 9th & 10th level, Delhi Secretariat, I.P. Estate, Delhi-110002
2. District Magistrate (South), Revenue Department, M.B. Road, Saket, New Delhi 110068



(WAIROKRAM PUNSHIBA SINGH)
STF Convenor/SDM (Mehrauli)

Annexure-G (COLLY)

S.D.M. MEHRAULI
Dated:-
DIARY No:-

GOVT. OF NCT OF DELHI
DEPARTMENT OF FOREST AND WILDLIFE
OFFICE OF THE RANGE OFFICER, SOUTH RANGE, SOUTH FOREST DIVISION
HAUZ RANI CITY FOREST, SAKET-110017

F. No.02/R.O(S)/Ayanagar/2024-25/ 78-81

Dated 09/09/2025

To,

The STF Convener/SDM Mehrauli
Old Tehshil, Building Mehrauli
New Delhi-110068

S.D.M. MEHRAULI

Dated:- 10/09/25

DIARY No:-.....27394

Sub: Regarding Removal for encroachment and taking over the possession of alleged property bearing No. G1-2038, Khasra No.1978, Village Aya Nagar, New Delhi-110047.

Ref. No.- 1. File No. 1532/SDM/STF/MEH/2025/9220-25
2. File No. 1532/SDM/STF/MEH/2025/9423-30

Sir,

With reference to the Notice dated 12/08/2025 (Annexure "A") and subsequent communication dated 01/09/2025 (Annexure "B"), undersigned would like to bring to your kind attention that the encroachment on the forest land at **alleged property bearing No. G1-2038 in Khasra No. 1978, Village Aya Nagar** has been removed on 02/09/2025, in the presence of revenue officials, Delhi Police, and concerned officials from Forest Department .

Detailed report is hereby attached for your ready reference.


9/9/25
Range Officer
South Forest Division

Copy to:

1. The District Magistrate (South), Office of the District Magistrate (South), MB Road, Saket, New Delhi- 110017, for kind information.
2. The Deputy Conservator of Forest(South Division), near Dr. Karni Singh Shooting Range, Tughlakabad, New Delhi- 110044.
3. The Deputy of Forests (P&M), Department of Forests and Wildlife, GNCTD, 2nd Floor, A -Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.






9/9/25
Range Officer
South Forest Division

कार्यालय बीट आयानगर
साउथ रेंज, दक्षिणी वन प्रभाग,
वन एवं वन्य जीव विभाग, दिल्ली सरकार, नई दिल्ली - 110047

दिनांक 02/09/2025

सेवा में,

श्रीमान उप वन रेंज अधिकारी जी
साउथ रेंज, नई दिल्ली

विषय : आयानगर वन क्षेत्र खसरा न0 1978 में हुए हेमोलिशन के संबंध में ।

Ref:- F.no.1532/SDM/STF/MEH/2025/9220-25 Dated 12/08/2025. (Annexure-"A")

Ref:- F.no.1532/SDM/STF/MEH/2025/9423-30 Dated 01/09/2025. (Annexure-"B")

आदरणीय महोदय,

उपरोक्त के संबंध में आपको अवगत कराना है कि दिनांक 12/08/2025 को SDM महरोली राजस्व विभाग द्वारा उक्त (Annexure-"A") नोटिस देकर / चर्चा करके आयानगर वन क्षेत्र, G1-2038 खसरा न0 1978 पर अवैध अतिक्रमणकर्ता को हटाने के लिये 15 दिन का समय दिया गया था ।

जिसके बाद दिनांक 01/09/2025 को SDM महरोली, राजस्व विभाग द्वारा उक्त (Annexure-"B") आदेश के अनुसार आयानगर वन क्षेत्र G1-2038 खसरा न0 1978 पर थाना फतेहपुर बेरी पुलिस सहायता के साथ, राजस्व विभाग की तरफ से श्री अमित (पटवारी) और वन विभाग की तरफ से श्री ताजउद्दीन (DRO), श्री पवन कुमार (वनपाल) व बीट इंचार्ज श्री गौरव (वन रक्षक) की मौजूदगी में दिनांक 02/09/2025 को उक्त आदेश SDM महरोली (Annexure-"B") के अनुसार आयानगर वन क्षेत्र G1-2038 खसरा न0 1978 में अवैध कमरे में बने बोरवेल को हटाया गया, और मौके पर 02 पौधों का पौधारोपण किया गया, मौके पर अधिक बारिश होने के कारण जमा किया हुआ मलबे को धीरे धीरे करके हटाया जा रहा है

अतः महोदय जी से निवेदन है कि उपरोक्त खसरे पर अति शीघ्र विभागीय बोर्ड लगाकर व और कुछ पौधे लगवाने की कृपा करे ।

रिपोर्ट सूचनार्थ प्रस्तुत है ।

संलग्न: मौके के फोटोग्राफ ।

forward to DRO(S)
for necessary work please
Ramesh Kumar
02/09/2025
(Forester)

forward to RO(S)
In reference

Arunde
21/9/25
DRO(S)



भवदीय
Ramesh Singh
गौरव 02/09/2025

वन रक्षक
आयानगर

BEFORE DEMOLITION



AFTER DEMOLITION

